

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AXIOMATA ELEVATORS PVT.LTD

Relevant Particulars		
1.	Name of corporate debtor	Axiomata Elevators Pvt.Ltd
2.	Date of incorporation of corporate debtor	21/07/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U52335KL2008PTC022839
5.	Address of the registered office and principal office (if any) of corporate debtor	Room No.10A, B & B Building, Power House Road, Opp.Sharon Marthoma Church, Palarivattom-PO,Cochin-682025, Kerala
6.	Insolvency commencement date in respect of corporate debtor	26/11/2019
7.	Estimated date of closure of insolvency resolution process	24/05/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	SATHIQ BUHARI Reg No. IBBI/IPA-001/IP-P00758/2017-2018/11307
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sagreen Law Chamber, Vanchiyoor, Thiruvananthapuram, Kerala -695035. Sathiq33@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	4 th Floor, Bank Employees Cooperative Society Building, Chirakkulam road, Statue, Thiruvananthapuram-695001 witturip@gmail.com
11.	Last date for submission of claims	9/12/2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	(a) Web link: https:// ibbi.gov.in/ home/ downloads Physical ; As mentioned in Entry No.(10) (b)Address:NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Axiomata Elevators Pvt.Ltd on 26/11/2019.

The creditors of Axiomata Elevators Pvt.Ltd are hereby called upon to submit their claims with proof on or before 9/12/2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date ; 28/11/2019
Place:Thiruvananthapuram


SATHIQ BUHARI
IBBI/IPA-001/IP-P00758/2017-2018/11307

SATHIQ BUHARI BAL, LLB, IP
Insolvency Professional
IP Reg No. IBBI/IPA-001/IP-P00758/2017-2018/11307